

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 238/2022

SHIV PRASAD SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 192365/2022 - INTERVENTION/IMPLEADMENT)

WITH

Crl.A. No. 241/2022 (II)
(FOR impleading party ON IA 192319/2022
IA No. 192319/2022 - INTERVENTION/IMPLEADMENT)

Crl.A. No. 239/2022 (II)
(FOR impleading party ON IA 192346/2022
IA No. 192346/2022 - INTERVENTION/IMPLEADMENT)

Crl.A. No. 240/2022 (II)
(FOR INTERVENTION/IMPLEADMENT ON IA 192331/2022
IA No. 192331/2022 - INTERVENTION/IMPLEADMENT)

Date : 02-05-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBER]

For Appellant(s) Mr. Sidharth Sarthi, Adv.
Mr. Shantanu Krishna, AOR

For Respondent(s) Mr. Adarsh Upadhyay, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Ajay Kumar Prajapati, Adv.
Ms. Pallavi Kumari, Adv.

Ms. Manju Jetley, AOR

Ms. Tanya Agarwal, Adv.
Mr. Ajay Singh, Adv.
Mrs. Shubhangi Tuli, AOR

UPON hearing the counsel the Court made the following

O R D E R

Heard learned counsel for the applicant as also the counsel for the appellants and the State counsel.

The applications for impleadment of the complainant in all the appeals stand allowed.

Necessary correction in the cause title be made.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR